

to November 9, 1985, related to Unesco's activities for preservation of cultural heritage. This resolution, *inter-alia*, invited the Director-General of Unesco to contribute to the strengthening of facilities for the preservation and presentation of the movable cultural heritage and to encourage bilateral negotiations for the return or restoration of cultural property to its country of origin. The Government of India has always favoured the return of cultural property which was wrongfully removed, illegally exported and illicitly appropriate to the countries of their origin. India has already ratified in 1977 the Unesco Convention on the Means of Prohibiting and Preventing the illicit Imports and Exports and Transfer of Ownership of Cultural Property.

Safety of Boeing-737

1639. PROF. K.V. THOMAS : Will the Minister of TRANSPORT be pleased to state :

(a) whether there is defect in the structure, design and engine of the Boeing-737;

(b) are the recent Boeing-737 accidents due to these defects; and

(c) if so, the steps taken by the Civil Aviation Department towards the safety of Boeing-737 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) In the course of operations of Boeing-737 aircraft in the country, no defect in the structure, design or engine has come to notice.

(b) and (c). There has been no accident in India to Boeing 737 aircraft due to faults in engine. However, three accidents have been reported abroad. Preliminary investigation of these accidents abroad revealed certain defects in engine and in-depth investigation is on. Meanwhile, the inspections recommended by the manufacturers are being carried out

periodically in Indian Airlines. Engine performance monitoring is strictly followed. The smallest defects coming to notice are promptly rectified.

Schemes to Promote Sanskrit and Allocation of Funds to Andhra Pradesh

1640. SHRI N. VENKATA RATNAM : Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state :

(a) the scheme available with the Government of India to promote Sanskrit;

(b) which are the institutions implementing such schemes, state-wise;

(c) whether Government are aware of the rationalisation schemes for Sanskrit institutions in the state of Andhra Pradesh and its bad effect on Sanskrit; and

(d) the steps taken to prevent the above measure of Andhra Pradesh by providing more funds to Government of Andhra Pradesh ?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT (SHRI P.V. NARASIMHA RAO) : (a) A statement I indicating the names of schemes operated by the Government of India to promote Sanskrit is given below.

(b) Statement II containing a state-wise list of the number of institutions which received financial assistance in 1984-85 for implementing various schemes is given below.

(c) and (d). Information is being collected from the State Government of Andhra Pradesh and will be laid on the table of the House in due course.

Statement I

The Ministry's programmes can broadly be classified into three major categories, aiming at :

(a) Preservation of Sanskritic tradition;